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Central Administrative Tribunal, Principal Bench

Original Application No.1295 of 2004

New Delhi, this the 26th day of May, 2004

**Hon'ble Mr. Justice V.S. Aggarwal, Chairman
Hon'ble Mr. S.A. Singh, Member (A)**

Mr. Sunil Chaudhary (IFS 1989 Batch),
(presently posted as Divisional Forest Officer),
Saharanpur, U.P.
S/o Shri Lashkari Ram,
A-244, Avas Vikas Colony,
Saharanpur (Uttar Pradesh)

....Applicant

(By Advocate: Mrs. Raman Oberoi)

Versus

1. Union of India,
Through The Secretary,
Ministry of Environment & Forest,
Parivaran Bhavan,
C.G.O. Complex, Lodi Road,
New Delhi-3

2. Government of Uttar Pradesh,
Through Principal Secretary (Forest),
Bapu Bhavan,
Uttar Pradesh Sachivalaya,
Lucknow (U.P.)

3. Secretary,
Ministry of Personnel, Public Grievances & Pensions,
North Block,
New Delhi

....Respondents

O R D E R (ORAL)

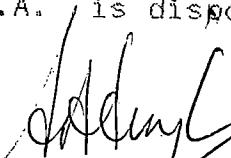
By Justice V.S. Aggarwal, Chairman

By virtue of the present application, the applicant (Sunil Chaudhary) seeks quashing of the action of the respondents of taking an affidavit dated 19.9.96 and the order of 5.2.98.

2. We had asked passed the learned counsel for the applicant about the delay and it was pointed that applicant had submitted a representation on 18.11.96 and the same was forwarded to respondent no.1 only on 5.5.2003.

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3. At this stage, therefore, keeping in view what is stated at the Bar, the matter is still under consideration. In these circumstances, at the threshold, we direct respondent no.1 to consider and pass a speaking order preferably within four months on the said representation in accordance with law and communicate it to the applicant. O.A. is disposed of.


(S.A. Singh)
Member (A)

/dkm/


(V.S. Aggarwal)
Chairman